workers in unionizing and engaging in collective bargaining. Gig workers are frequently classified as independent contractors rather than service sector employees in the organized sector, thereby excluding them from traditional labour protections and benefits. They are often termed as partners or agents instead of workmen. The Supreme Court has also held very well to support this view admitting pleas for extending social security benefits to gig workers including health insurance and maternity benefits. Promising legislative efforts at various State levels have also aimed at addressing these concerns. It is imperative that we take immediate steps to remedy this and ensure that gig workers are as well compensated and protected as any other worker in the organized sector. I urge the Government to establish a national framework for the regulation of the gig economy and ensure uniform standards for all workers across the service sector. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Tiruchi Siva ji. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Tiruchi Siva: Shri M. Mohamed Abdulla (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Prakash Chik Baraik (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Sulata Deo (Odisha), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar (Odisha), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Shrimati Renuka Chawdhury (Telangana), Shri Pramod Tiwari (Rajasthan), Shrimati Mahua Maji (Jharkhand) and Shri Ramji (Uttar Pradesh).

Now, Shri Kartikeya Sharma; not present. Shrimati Mamata Thakur, regarding representation of India by 117 athletes in Olympic Games.

## Representation of India by 117 athletes in the Olympic Games

SHRIMATI MAMATA THAKUR (WEST BENGAL): \*"Respected Deputy Chairman Sir, thank you for giving me the opportunity to speak in Zero Hour. Sir, I want to speak in my mother tongue Bengali. The Olympics are still underway in France, where 117 athletes from India have participated, of them, 70 are men and 47 women athletes.

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<sup>\*</sup> English translation of the original speech delivered in Bengali.

No one has raised any question about their caste, caste, religion, language. They all play and are playing for the country. And, every Indian, every countryman is also a passionate supporter of their sport. This is the specialty of our country of special heritage, where we all stand by each other, be it sports, literature, art, science or whatever. In all fields of art-religion-language, 'unity in diversity' enriches and advances us. Therefore, the attempt to divide the common people of our country on the basis of religion, language, ethnicity, caste is never correct. It is not advisable to ask any of the citizens of the country to show proof of that identity on the basis of any condition. No condition should be imposed on any citizen to live peacefully in this country. We are, therefore, in favour of natural unconditional citizenship. We are not in favour of asking citizens to show any illusory, unreal paper for no reason. Those who already vote, who have some valid identity card, by showing which we vote and at times elect the Prime Minister of the country and the Chief Minister or the Government of different states, asking them to show a new paper or making them say 'I am not a citizen, I want to become a citizen' and making them apply for citizenship is very disrespectful. In the name of giving citizenship, imposing conditions on it, asking to submit various documents of ancestors and if they cannot submit, not granting citizenship, creating such situation and sending them to detention camps is terribly dishonorable. If you want to give any citizenship card to the citizens of the country, it must be given unconditionally. Asking for a paper, forcing them to fill out a form with wrong credentials is condemnable. I condemn the game that has been started with the issuance of that citizenship card by imposing conditions.

The diversity of our country India is our pride. We should not impose any conditions or dishonour its people. The tradition of 'unity in diversity' of our country, India will be celebrated. None of us has the right to disrespect our brothers and sisters by asking them to show papers if they cannot give unconditional citizenship. Let us all live together and move forward.

Jai Jai Sri Sri Harichand Guruchand Thakur's Jai! Jai Bangla!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Mamata Thakur: Shri Prakash Chik Baraik (West Bengal), Shri Samirul Islam (West Bengal), Dr. John Brittas (Kerala), Shrimati Sulata Deo (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Mahua Maji (Jharkhand), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr.

Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Shri Saket Gokhale (West Bengal) and Ms. Sushmita Dev (West Bengal).

## Demand to set up a Super Speciality Medical Centre in each district of Haryana

SHRI KARTIKEYA SHARMA (Haryana): Sir, I rise to bring this issue to the attention of this esteemed House. There is an urgent need to upgrade our healthcare infrastructure at the district level in Haryana. Currently, the district-level health facilities in our State, while serving basic healthcare needs, often lack advanced medical services required for treating complex diseases. Many residents, when faced with severe health issues such as liver and biliary conditions, kidney ailments, heart diseases, cancer and other orthopedic problems, are forced to seek treatment in far-off metropolitan cities. This not only puts significant financial and emotional strain on families but also leads to delays in receiving critical medical care. Our existing Government hospitals, although staffed with dedicated healthcare professionals, need substantial upgrades to meet the growing and diverse medical needs of our population at the local levels.

In response to this pressing issue, I propose that we declare or upgrade one of the Government hospitals in every district as a super speciality centre for integrated medicines. These centres will be equipped with specialized wings dedicated to liver and biliary care, nephrology, cardiology, pediatrics, orthopedics, cancer care and general medicine. By leveraging a Public-Private-Partnership (PPP) model, we can ensure that these centres are built with state-of-the-art facilities and technology. The Central Government can provide one-time financial assistance and support for the establishment of these centres while the State Government will bear the recurring expenses. Additionally, the revenue generated from the services and the contributions through CSR initiatives from private enterprises will help sustain these centres. This strategic upgrade will transform our district hospitals into hubs of advanced medical care, providing timely and quality treatment to our citizens.

Integrative medicine, which combines traditional medical practices with modern treatment methods, will bring numerous benefits to the citizens of Haryana. It is important to understand that a patient who is suffering from cancer or a patient who has a kidney ailment needs particular type of treatment. It is very difficult for people from faraway places to come to the metropolitan or big cities to get the treatment on a regular basis. We can have cancer care centres to administer chemotherapy for instance or a centre where kidney ailments can be treated. These are the kind of models that are required in the rural and sub-district level areas.